

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 509/99

Tuesday, this the 8th day of June, 1999.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

A.V. Cicily,  
W/o. Augustine,  
Part-time Sweeper-Scavenger,  
Coaxial Maintenance,  
Kothamangalam,  
residing at Ikkarakudy House,  
Kothamangalam P.O.,  
Karoor.

...Applicant.

By Advocate Mr. M.R. Rajendran Nair

Vs.

1. The Sub Divisional Engineer,  
Coaxial Maintenance,  
Muvattupuzha.
2. The Assistant Engineer,  
Coaxial Maintenance,  
Kothamangalam.
3. The Principal General Manager,  
Telecom, Ernakulam.
4. The Chief General Manager,  
Telecom Kerala Circle,  
Trivandrum.
5. Union of India, represented by  
The Secretary to Government,  
Ministry of Communications,  
New Delhi.

...Respondents

By Advocate Mr. K. Shri Hari Rao, ACGSC

The application having been heard on 8.6.99, the  
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

This application is directed against an order dated  
2.11.98 (Annexure A-1) of the first respondent rejecting the  
claim of the applicant made in her representation, Annexure A-5,

claiming the benefit of temporary status as also for a direction to the second respondent to consider the feasibility of providing full time work to her. Finding that the impugned order (Annexure A-1) is unexceptionable in the light of the ruling of the Supreme Court, the learned counsel for the applicant says that the applicant does not want to pursue the matter in that regard. As far as the applicant's claim for a direction to the second respondent to consider the feasibility of providing full time work to her, the learned counsel on either side agree that the application may be disposed of permitting the applicant to make a detailed representation to the third respondent in that regard and directing the third respondent to take a proper decision in the matter and to communicate the same to the applicant within a reasonable time.

2. In the light of the above submission made by the learned counsel for the applicant, that prayers (i) & (ii) in the Original Application are not pressed and as regards prayer (iii) in the Original Application that the applicant is to make a representation, I dispose of this application permitting the applicant to make a detailed representation to the third respondent with regard to the claim of the applicant for full time employment within three weeks and with a direction to the third respondent that if such a representation is received within the said period of three weeks, the same shall be considered by him and an appropriate reply given to the applicant within a period of one month thereafter. There is no order as to costs.

Dated this the 8th day of June, 1999.



A.V. HARIDASAN  
VICE CHAIRMAN

LIST OF ANNEXURES REFERRED TO IN THE ORDER

1. Annexure A-1:

True copy of the Order No.X-1/SDE CXL MPZ/98-99 dated 2.11.98 issued by the 1st respondent.

2. Annexure A-5:

True copy of the representation dated 5.8.96 submitted by the applicant to the Assistant Engineer, Co-axial Maintenance, Muvattupuzha.